

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'

MEETING NO. 18/AM16

SCHEDULED FOR 15.10.2015

(HELD ON 26.10.2015)

UNDER THE CHAIRMANSHIP OF

SHRI AKASH TANEJA, JOINT DGFT

Meeting No. 18/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 15.10.2015, was held on 26.10.2015, under the Chairmanship of Shri Akash Taneja, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-168	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310792783 dated 09.01.2015	RLA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to the Department of Chemicals & Petrochemicals (D/o C&PC) on 05.05.2015. As decided by the committee in its earlier meeting, a copy of the representation was again forwarded to D/o C&PC on 28.06.2015. Yet, comment is still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

SEIKHOMANG KIPGEN
Dy. Director General
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Case No. A-169	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00419/AM14/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310761263 dated 10.12.2013	RLA F. No. 03/94/040/00720/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dated 10.12.2013

Decision: A D/L dated 31.08.2015 was issued by D/o C&PC to the firm, but the requisite information is still awaited. The Committee decided to issue **last & final** reminder to the firm to furnish the requisite information giving 15 days time.

The case is deferred.

Case No. A-170	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00421/AM14/DES-VII	Status: Rejected
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310761253 dated 10.12.2013	RLA F. No. 03/94/040/00730/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dated 10.12.2013

Decision: A D/L No. 46011/115/2005-PC.II, dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by reminder dated 07.01.2015 from DGFT giving 15 days time for submission of information. It has been observed by the Committee that the firm failed to furnish the requisite information till date. Therefore, the Committee decided to **reject** the case.

The case is deferred.

Case No. A-171	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00422/AM14/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310761260 dated 10.12.2013	RLA F. No. 03/94/040/00738/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dated 10.12.2013

Decision: A D/L dated 31.08.2015 was issued by D/o C&PC to firm. The Committee decided to issue the **last & final** reminder, giving 15 days time to the firm for submission of information.

The case is deferred.

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Case No. A-172	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-173	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-174	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.02.2015. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

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Case No. A-175	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/84/050/00266/AM12/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 1110026061 dated 02.11.2011	RLA F. No. 11/24/040/00041/AM12	

Request: Amendment in the description of Export Product against Advance Authorization No. 1110026061 dated 02.11.2011

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 18.05.2015. Comments still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-176	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310483881 dated 26.08.2008 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of reply of the firm to them. In view of above, the Committee decided to again forward a copy of reply to D/o C&PC with a request to provide their comments within 15 days.

The case is deferred.

Case No. A-177	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310511433 dated 13.03.2009 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of reply of firm to them. In view of above, the Committee decided to again forward a copy of reply to D/o C&PC with a request to provide their comments within 15 days.

The case is deferred.

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Case No. A-178	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00129/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Request: Fixation of input output norms against Advance Authorization No. 0310614995 dated 08.02.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of reply of firm to them. In view of above, the Committee decided to again forward a copy of reply to D/o C&PC with a request to provide their comments within 15 days.

The case is deferred.

Case No. A-179	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Request: Fixation of input output norms against Advance Authorization No. 0310649832 dated 23.08.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of reply of firm to them. In view of above, the Committee decided to again forward a copy of reply to D/o C&PC with a request to provide their comments within 15 days.

The case is deferred.

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Case No. A-180	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00132/AM14/DES-VII	Status: Approved
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 3010094325 dated 03.06.2013	RLA F. No. 30/24/040/00009/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094325 dated 03.06.2013

Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/210/2012-TSW dated 03.10.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaim Rubber Butyl	160 MT	1. Used Butyl Tubes cut in two pieces	160.00 MT
		2. Reclaiming Agent	1.60 MT
		3. Pine Tar Oil	11.20 MT
		4. Wood Rosin	1.60 MT
RLA may take consequential action as per Policy / Procedures.			

This approval is subject to conditions, laid down by MOEF&CC.

Case No. A-181	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310737623 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 17.06.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

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Case No. A-182	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00023/AM16/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0810134812 dated 16.03.2015	RLA F. No. 03/84/040/00455/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810134812 dated 16.03.2015

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-183	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/050/00346/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0810133802 dated 13.11.2014	RLA F. No. 08/24/040/00303/AM15	

Request: Amendment in the description of Import Item No. 4 against Advance Authorization No. 0810133802 dated 13.11.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-184	Nitrex Chemicals India Ltd., New Delhi	HQ F. No. 01/87/050/00180/AM10/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0510248117 dated 24.08.2009	RLA F. No. 05/24/040/00273/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510248117 dated 24.08.2009

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 21.07.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

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Case No. A-185	Gajjraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00313/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0210204986 dated 16.09.2014	RLA F. No. 02/24/040/00086/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204986 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-186	Gajjraj Agency Private Limited, Kolkata	HQ F. No. 01/87/050/00312/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0210204985 dated 16.09.2014	RLA F. No. 02/24/040/00070/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 06.07.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-187	Manjushree Technopack Ltd., Bangalore	HQ F. No. 01/87/050/00020/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0710103920 dt. 05.05.2014	RLA F. No. 07/24/040/00415/AM14	

Request: fixation of adhoc norms in respect of Advance Authorization No. 0710103920 dt. 05.05.2014

Decision: A D/L No. 46011/220/2005-PC.II dated 10.09.2015 was issued by D/o C&PC to firm. Reply is still awaited from the firm. The Committee decided to issue **last and final** reminder to firm giving 15 days time for submission of information.

The case is deferred.

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Case No. A-188	M/s Gujarat Raffia Industries Ltd., Ahmedabad	HQ F. No. 01/87/050/00489/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0810134417 dated 29.01.2015	RLA F. No. 08/24/040/00385/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-189	M/s Rajiv Plastic Industries, Mumbai	HQ F. No. 01/87/050/00436/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310791618 dated 02.12.2014	RLA F. No. 03/95/040/00689/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-190	M/s Rajiv Plastic Industries, Mumbai	HQ F. No. 01/87/050/00201/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310786228 dated 01.07.2014	RLA F. No. 03/95/040/00280/AM15	

Request: Inclusion of Import Item No. 2 – 'Calcium Carbonate' left out by NC against Advance Authorization No. 0210204985 dated 16.09.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

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Case No. A-191	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00051/AM16/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00200/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-192	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00052/AM16/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. Not issued yet	RLA F. No. 08/24/040/00243/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

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Case No. A-193	Macro Polymers P. Ltd., Ahmedabad	HQ F. No. 01/87/162/00053/AM16/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015		RLA F. No. 08/24/040/00044/AM15	

Request: Fixation of adhoc norms for the export product "Alkyd Resin S- 5060 BT (80% +/-2% Resin Content)" under Para 4.4.2 of HBP Vol. I

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 07.09.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No. A-194	Paradise Polymers Ltd., Mumbai	HQ F. No. 01/87/050/00058/AM15/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. 0310773869 dated 11.03.2014	RLA F. No. 03/95/040/00968/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310773869 dated 11.03.2014

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 13.10.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC.

The case is deferred.

Case No. A-195	PYE Tools Pvt. Ltd., Ludhiana	HQ F. No. 01/87/162/00087/AM16/DES-VII	Status: Deferred
NC No.:18/AM16 Dated: 26.10.2015	Adv. Lic. No. Not issued yet	RLA F. No. 30/24/040/00020/AM16	

Request: Grant of Advance Authorization under Para 4.7 of HBP Vol.I for the export product "Poly Carbonate flakes-Granules plastics" against import of "Waste, Paring and Scrap of Plastics".

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 13.10.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC.

The case is deferred.

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ONLINE CASES

Case No.:18/18/87-ALC1/2015	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00188/AM16/	RLA File :07/24/040/00145/AM14/	Lic.No/Date:0710098407 19.09.2013	
Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC.			
The case is deferred.			

Case No.:19/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00189/AM16/	RLA File :07/24/040/00146/AM14/	Lic.No/Date:0710098411 19.09.2013	
Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC.			
The case is deferred.			

Case No.:1/2/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	
Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

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Case No.:2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	
4 Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments from that Department still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	
5 Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.05.2015. Comments still awaited. Thus, the Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	
6 Decision: D/L dated 31.08.2015 issued by D/o C&PC to firm. Reply still awaited. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	
7 Decision: A D/L dated 31.08.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	
8 Decision: A D/L dated 31.08.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information. The case is deferred.			

Case No.:22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	
9 Decision: D/L dated 31.08.2015 issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information. The case is deferred.			

Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
10 Decision: In response to D/L dated 23.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.			

Case No.:1/14/87-ALC1/2014	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
11 Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 23.02.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.			

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Case No.:5/3/87-ALC1/2015

Party Name: WACKER
METROARK CHEMICALS PVT
LTD.Meet No/Date: 18/87-
ALC1/2015
26.10.2015Status:
Deferred

HQ File :01/87/050/00495/AM15/

RLA File :02/24/040/00013/AM15/

Lic.No/Date:0210203243
16.05.2014

- 12 **Decision:** A D/L No. 46011/71/2005-PC.II dated 09.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

Case No.:10/14/87-ALC1/2014

Party Name:MRC ICLEAN
SYSTEMS PRIVATE LIMITEDMeet No/Date: 18/87-
ALC1/2015
26.10.2015Status:
Deferred

HQ File :01/87/050/00120/AM15/

RLA File :09/24/040/00068/AM15/

Lic.No/Date:0910060144
19.05.2014

- 13 **Decision:** In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No.:9/21/87-ALC1/2014

Party Name:SANKHLA
INDUSTRIES,Meet No/Date: 18/87-
ALC1/2015
26.10.2015Status:
Deferred

HQ File :01/87/050/00162/AM15/

RLA File :07/24/040/00011/AM15/

Lic.No/Date:0710105260
20.06.2014

- 14 **Decision:** In response to D/L dated 29.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 25.11.2014. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No.:1/18/87-ALC1/2014

Party Name:SPECIALITY
POLYMERS PVT. LTD., NO.1,
NAVARANGMeet No/Date: 18/87-
ALC1/2015
26.10.2015Status:
Deferred

HQ File :01/87/050/00144/AM15/

RLA File :03/95/040/00156/AM15/

Lic.No/Date:0310786846
15.07.2014

- 15 **Decision:** A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

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Case No.: 1/32/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
16 Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.: 6/32/87-ALC1/2014	Party Name: ANG PLASTICS PVT. LTD.	Meet No/Date: 18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date:0310787600 04.08.2014	
17 Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.: 4/30/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date:0210204708 05.08.2014	
18 Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.: 6/30/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	
19 Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 30.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:1/35/87-ALC1/2014	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	
20	Decision: In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		
Case No.:9/12/87-ALC1/2015	Party Name:SHREE ADINATH WOVEN SACKS PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: withdrawn
21	HQ File :01/87/050/00106/AM16/	RLA File :52/21/040/00063/AM15/	Lic.No/Date:5210041194 14.08.2014
	Decision: RLA, Surat vide letter dated 28.10.2015 has informed that Advance Authorization No. 5210041194 dated 14.08.2014 was issued to the firm as per the norms fixed at SION H-241 and not under para 4.07 of HB. Hence, the Committee decided to withdraw the case.		
Case No.:26/30/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
22	HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014
	Decision: In response to D/L dated 17.02.2015, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		
Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
23	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014
	Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		

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Case No.:27/42/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
24 Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:23/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	
25 Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.06.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:13/42/87-ALC1/2014	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014	
26 Decision: In response to D/L dated 09.09.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 15.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:32/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
27 Decision: A D/L No. 46011/64/2015-PC.II dated 17.07.2015 was issued by D/o C&, the firm had submitted its reply, a copy of the same was forwarded to D/o C&PC on 13.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:24/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	
28 Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of the same was forwarded to D/o C&PC on 25.06.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:5/38/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	
29 Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:44/42/87-ALC1/2014	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00385/AM15/	RLA File :05/24/040/00312/AM15/	Lic.No/Date:0510391865 05.11.2014	
30 Decision: A D/L No. 46011/9/2015-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 29.06.2015. Reply still awaited. The Committee decided to issue last & final reminder to the firm giving 15 days time for submission of information.			
The case is deferred.			

Case No.:24/42/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	
31 Decision: A copy of application has been forwarded to D/o C&PC on 30.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

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Case No.:16/9/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00068/AM16/	RLA File :17/24/040/00115/AM15/	Lic.No/Date:1710005970 12.11.2014	
32	Decision: A copy of application was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		
Case No.:18/16/87-ALC1/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
33	HQ File :01/87/050/00141/AM16/	RLA File :17/24/040/00114/AM15/	Lic.No/Date:1710005969 12.11.2014
	Decision: As decided in the earlier meeting, application was called from RLA and firm for further consideration. The firm has submitted the application, which is being forwarded to D/o C&PC for their comment.		
Case No.:17/45/87-ALC1/2014	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
34	HQ File :01/87/050/00417/AM15/	RLA File :34/24/040/00174/AM15/	Lic.No/Date:3410040678 13.11.2014
	Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		
Case No.:46/42/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
35	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014
	Decision: In response to D/L dated 17.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		

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Case No.:9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
36 Decision: In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:7/42/87-ALC1/2014	Party Name:SHRINATH FLEXI PACK PVT LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date:0910061282 20.11.2014	
37 Decision: A D/L No. 46011/84/2015-PC.II dated 03.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:8/47/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00432/AM15/	RLA File :03/95/040/00388/AM15/	Lic.No/Date:0310791349 24.11.2014	
38 Decision: In response to D/L dated 11.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which is being forwarded to D/o C&PC for their comment.			

Case No.:24/47/87-ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
39 Decision: A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

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40	Case No.:3/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00338/AM15/	RLA File :03/95/040/00621/AM15/	Lic.No/Date:0310791640 03.12.2014	
Decision: In response to D/L dated 11.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which is being forwarded to D/o C&PC for the comments. The case is deferred.				

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41	Case No.:4/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00404/AM15/	RLA File :03/95/040/00568/AM15/	Lic.No/Date:0310791638 03.12.2014	
Decision: In response to D/L dated 11.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which is being forwarded to D/o C&PC for their comments. The case is deferred.				

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42	Case No.:10/47/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00434/AM15/	RLA File :03/95/040/00624/AM15/	Lic.No/Date:0310791641 03.12.2014	
Decision: In response to D/L dated 11.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which is being forwarded to D/o C&PC for their comments. The case is deferred.				

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43	Case No.:5/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00405/AM15/	RLA File :03/95/040/00718/AM15/	Lic.No/Date:0310791698 04.12.2014	
Decision: In response to D/L dated 11.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which is being forwarded to D/o C&PC for their comments. The case is deferred.				

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Case No.:13/47/87-ALC1/2014	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	
44 Decision: A copy of application was forwarded to D/o C&PC on 15.07.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.			
Case No.:12/45/87-ALC1/2014	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00412/AM15/	RLA File :07/24/040/00339/AM15/	Lic.No/Date:0710107263 23.12.2014	
45 Decision: A D/L No. 46011/43/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 03.08.2015. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information. The case is deferred.			
Case No.:10/45/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00410/AM15/	RLA File :05/24/040/00449/AM15/	Lic.No/Date:0510392618 30.12.2014	
46 Decision: A D/L No. 46011/43/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information. The case is deferred.			
Case No.:10/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00459/AM15/	RLA File :31/83/040/00208/AM15/	Lic.No/Date:3110065161 31.12.2014	
47 Decision: In response to D/L dated 03.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.			

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Case No.:13/51/87-ALC1/2014	Party Name:REX POLYEXTRUSION LIMITED,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00478/AM15/	RLA File :31/83/040/00206/AM15/	Lic.No/Date:3110065166 31.12.2014	
48	Decision: A D/L No. 46011/89/2015-PC.II dated 07.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.		
The case is deferred.			

Case No.:21/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	

49 **Decision:** In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No.:22/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
50	Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		

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Case No.:6/45/87-ALC1/2014	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00406/AM15/	RLA File :04/24/040/00245/AM15/	Lic.No/Date:0410159985 07.01.2015	
51	Decision: In response to D/L dated 17.07.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		



Case No.:11/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00460/AM15/	RLA File :31/83/040/00222/AM15/	Lic.No/Date:3110065177 07.01.2015	
52	Decision: In response to D/L dated 03.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		



Case No.:17/51/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00482/AM15/	RLA File :34/24/040/00261/AM15/	Lic.No/Date:3410040874 16.01.2015	
53	Decision: In response to D/L dated 10.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		



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Case No.:1/49/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	
54	Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
The case is deferred.			

Case No.:18/51/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00483/AM15/	RLA File :34/24/040/00265/AM15/	Lic.No/Date:3410040902 27.01.2015	

55

Decision: In response to D/L dated 10.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No.:14/51/87-ALC1/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00479/AM15/	RLA File :31/83/040/00231/AM15/	Lic.No/Date:3110065234 28.01.2015	

56 **Decision:** A D/L No. 46011/44/2010-PC.II dated 14.08.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

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Case No.:1/46/87-ALC1/2014	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	
57			
Decision: RLA, Vadodara and firm were requested vide letter dated 27.02.2015 and 17.06.2015 to furnish application under para 4.7 of HBP(Vol.I) expeditiously. The firm vide e-mail dated 22.06.2015 has stated that the Advance Authorization was issued to them on repeat basis, hence there is no need to fix norms for this Advance Authorization.			
The Committee considered the request of the firm and it was observed that the import item "Used Rubber Tubes Cut into two pieces without valves standard (Scrap Butyl Tube)" comes under Restricted category, hence every time the firm applied for import items, concerned RLA will not issue the subject Advance Authorization on repeat basis and they have to forward a copy of application to DGFT(Hqrs.) for fixation of adhoc norms.			
In view of above, the Committee decided to again call for application under para 4.7 of HBP (Vol.I) from RLA, Vadodara and Firm. Hence, RLA and firm were again requested for submission of information vide letter dated 10.09.2015. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:32/4/87-ALC1/2015	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00036/AM16/	RLA File :03/95/040/00861/AM15/	Lic.No/Date:0310793489 02.02.2015	
58			
Decision: In response to D/L dated 11.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which is being forwarded to D/o C&PC for their comments.			
The case is deferred.			

Case No.:1/51/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00466/AM15/	RLA File :02/24/040/00212/AM15/	Lic.No/Date:0210205507 03.02.2015	
59			
Decision: A D/L No. 46011/71/2004-PC.II dated 09.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:7/2/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00492/AM15/	RLA File :31/83/040/00237/AM15/	Lic.No/Date:3110065256 05.02.2015	
60 Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:31/4/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
61 Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:4/51/87-ALC1/2014	Party Name:ALOK INDUSTRIES	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00469/AM15/	RLA File :05/23/040/00493/AM15/	Lic.No/Date:0510393161 11.02.2015	
62 Decision: A copy of application was forwarded to D/o C&PC on 13.03.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:24/4/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00028/AM16/	RLA File :03/94/040/00774/AM15/	Lic.No/Date:0310793872 13.02.2015	
63 Decision: A D/L dated 01.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

64	Case No.:5/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00175/AM16/	RLA File :05/23/040/00508/AM15/	Lic.No/Date:0510393186 13.02.2015	
	Decision: The Committee noted that copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.			

65	Case No.:1/48/87-ALC1/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Rejected
	HQ File :01/87/050/00450/AM15/	RLA File :09/24/040/00610/AM15/	Lic.No/Date:0910061620 16.02.2015	
	Decision: RLA, Hyderabad and firm were requested vide letter dated 13.03.2015 to furnish the application. It was followed by a reminder dated 17.06.2015. Since, no reply was received, a final reminder was sent on 10.09.2015. It was noted that no reply has been received till date. Thus, the Committee decided to reject the case.			

66	Case No.:8/2/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00493/AM15/	RLA File :31/83/040/00240/AM15/	Lic.No/Date:3110065285 16.02.2015	
	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.			

67	Case No.:25/4/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00029/AM16/	RLA File :03/94/040/00775/AM15/	Lic.No/Date:0310793948 18.02.2015	
	Decision: A D/L dated 01.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information. The case is deferred.			

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Case No.:1/5/87-ALC1/2015	Party Name:ALOK INDUSTRIES	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00042/AM16/	RLA File :05/23/040/00503/AM15/	Lic.No/Date:0510393338 23.02.2015	
68 Decision: A D/L dated 09.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:22/4/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00026/AM16/	RLA File :15/24/040/00021/AM15/	Lic.No/Date:1510022045 24.02.2015	
69 Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:3/4/87-ALC1/2015	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00007/AM16/	RLA File :05/24/040/00566/AM15/	Lic.No/Date:0510393362 25.02.2015	
70 Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:16/51/87-ALC1/2014	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00481/AM15/	RLA File :32/24/040/00025/AM15/	Lic.No/Date:3210077449 27.02.2015	
71 Decision: A copy of application was forwarded to D/o C&PC on 13.03.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

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Case No.:14/13/87-ALC1/2015	Party Name:WINDSON CHEMICAL PVT.LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00120/AM16/	RLA File :52/24/040/00034/AM15/	Lic.No/Date:5210041453 02.03.2015	
72	Decision: In response to D/L issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.		

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Case No.:23/9/87-ALC1/2015	Party Name:IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00075/AM16/	RLA File :03/94/040/00956/AM15/	Lic.No/Date:0310794359 04.03.2015	
73	Decision: A copy of application was forwarded to DIPP on 09.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to DIPP to furnish comments within 15 days. The case is deferred.		

Q
C

Case No.:6/4/87-ALC1/2015	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00010/AM16/	RLA File :05/24/040/00582/AM15/	Lic.No/Date:0510393483 05.03.2015	
74	Decision: A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.		

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C

Case No.:29/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00081/AM16/	RLA File :03/94/040/01121/AM15/	Lic.No/Date:0310794419 09.03.2015	
75	Decision: A D/L dated 01.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information. The case is deferred.		

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Case No.:30/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00082/AM16/	RLA File :03/94/040/01122/AM15/	Lic.No/Date:0310794429 09.03.2015	

76 **Decision:** A D/L dated 01.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

Case No.:31/9/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00083/AM16/	RLA File :03/94/040/01123/AM15/	Lic.No/Date:0310794430 09.03.2015	

77 **Decision:** A D/L dated 01.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

Case No.:2/2/87-ALC1/2015	Party Name:PLAST TECH ENGINEERING	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Approved
HQ File :01/87/050/00487/AM15/	RLA File :04/24/040/00296/AM15/	Lic.No/Date:0410160274 11.03.2015	

Decision: Based on the comments of the D/o C&PC furnished vide OM No. 46011/22/2013-PC.II dated 26.10.2015, the Committee **approved** the following norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Cap for 20/25 Litres bottle with EPE WAD	One No	EPE WAD for 20/25 Litres bottle cap	1.001 Nos
Cap for 20/25 Litres bottle with printed sticker	One No	Printed sticker for 20/25 Litres bottle cap	1.001 Nos

RLA may take consequential action as per Policy / Procedures.

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Case No.:5/4/87-ALC1/2015	Party Name:PIONEER POLYLEATHERS PVT LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
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HQ File :01/87/050/00009/AM16/	RLA File :05/24/040/00571/AM15/	Lic.No/Date:0510393570 13.03.2015
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79 **Decision:** A D/L dated 25.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
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HQ File :01/87/050/00006/AM16/	RLA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015
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80 **Decision:** A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No.:11/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
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HQ File :01/87/050/00015/AM16/	RLA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015
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81 **Decision:** A copy of application was forwarded to D/o C&PC on 06.05.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No.:19/16/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
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HQ File :01/87/050/00142/AM16/	RLA File :03/94/040/01190/AM15/	Lic.No/Date:0310794838 24.03.2015
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82 **Decision:** The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. The Committee decided to issue a letter to RLA and firm requesting them to submit the application within 3 working days.

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Case No.:7/5/87-ALC1/2015

Party Name:DSM INDIA PVT.
LTDMeet No/Date:18/87-
ALC1/2015
26.10.2015Status:
Deferred

HQ File :01/87/050/00048/AM16/

RLA File :31/83/040/00264/AM15/

Lic.No/Date:3110065356
27.03.2015

- 83 **Decision:** In response to D/L No. 46011/22/2009-PC.II dated 13.08.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No.:40/9/87-ALC1/2015

Party Name:RISHI TECHTEX
LTDMeet No/Date:18/87-
ALC1/2015
26.10.2015Status:
Deferred

HQ File :01/87/050/00092/AM16/

RLA File :03/95/040/01044/AM15/

Lic.No/Date:0310794937
27.03.2015

- 84 **Decision:** A D/L dated 11.08.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

Case No.:43/9/87-ALC1/2015

Party Name:MACCAFERRI
ENVIRONMENTAL
SOLUTIONS PVT LTDMeet No/Date:18/87-
ALC1/2015
26.10.2015Status:
Deferred

HQ File :01/87/050/00095/AM16/

RLA File :03/95/040/01073/AM15/

Lic.No/Date:0310794951
27.03.2015

- 85 **Decision:** A D/L dated 14.08.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

Case No.:5/5/87-ALC1/2015

Party Name:DSM INDIA PVT.
LTDMeet No/Date:18/87-
ALC1/2015
26.10.2015Status:
Deferred

HQ File :01/87/050/00046/AM16/

RLA File :31/83/040/00252/AM15/

Lic.No/Date:3110065372
31.03.2015

- 86 **Decision:** In response to D/L No. 46011/22/2009-PC.II dated 13.08.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

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Case No.:22/9/87-ALC1/2015	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00074/AM16/	RLA File :03/94/040/00440/AM15/	Lic.No/Date:0310795047 31.03.2015	
87 Decision: A D/L dated 17.07.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:1/3/87-ALC1/2015	Party Name:PUNE METAGRAPH	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00001/AM16/	RLA File :31/83/040/00258/AM15/	Lic.No/Date:3110065375 06.04.2015	
88 Decision: In response to D/L No. 46011/56/2011-PC.II dated 31.08.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:2/3/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00002/AM16/	RLA File :03/95/040/01085/AM15/	Lic.No/Date:0310795185 08.04.2015	
89 Decision: In response to D/L dated 26.06.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which is being forwarded to D/o C&PC for their comments.			

Case No.:10/9/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00062/AM16/	RLA File :07/24/040/00477/AM15/	Lic.No/Date:0710108056 16.04.2015	
90 Decision: A copy of application was forwarded to D/o C&PC on 16.06.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:19/9/87-ALC1/2015	Party Name:ADVANCE POWDERTECH & RESINS LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00071/AM16/	RLA File :34/24/040/00008/AM16/	Lic.No/Date:3410041144 16.04.2015	

- 91 **Decision:** A D/L No. 46011/67/2015-PC.II(Pt.II) dated 13.08.2015 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.10.2015. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

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Case No.:18/9/87-ALC1/2015	Party Name:BILCARE LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00070/AM16/	RLA File :31/83/040/00270/AM15/	Lic.No/Date:3110065388 23.04.2015	

- 92 **Decision:** In response to D/L dated 26.06.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.08.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

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Case No.:2/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00054/AM16/	RLA File :05/24/040/00017/AM16/	Lic.No/Date:0510393986 24.04.2015	

- 93 **Decision:** A D/L No. 46011/32/2015-PC.II(Pt.II) dated 10.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

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Case No.:4/9/87-ALC1/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00056/AM16/	RLA File :05/24/040/00041/AM16/	Lic.No/Date:0510394029 29.04.2015	

- 94 **Decision:** In response to D/L dated 18.08.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

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Case No.:40/16/87-ALC1/2015	Party Name:ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00163/AM16/	RLA File :34/24/040/00030/AM16/	Lic.No/Date:3410041199 01.05.2015	
95 Decision: A D/L No. 46011/27/2014-PC.II dated 22.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:52/18/87-ALC1/2015	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00222/AM16/	RLA File :03/95/040/00034/AM16/	Lic.No/Date:0310795683 01.05.2015	
96 Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:7/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00059/AM16/	RLA File :05/24/040/00047/AM16/	Lic.No/Date:0510394093 05.05.2015	
97 Decision: A D/L No. 46011/32/2012-PC.II dated 10.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:53/18/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00223/AM16/	RLA File :03/95/040/00049/AM16/	Lic.No/Date:0310795701 05.05.2015	
98 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:54/18/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00224/AM16/	RLA File :03/95/040/00050/AM16/	Lic.No/Date:0310795700 05.05.2015	
99 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:9/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00061/AM16/	RLA File :05/24/040/00055/AM16/	Lic.No/Date:0510394109 06.05.2015	
100 Decision: A D/L No. 46011/32/2012-PC.II dated 10.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

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Case No.:5/9/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00057/AM16/	RLA File :05/24/040/00042/AM16/	Lic.No/Date:0510394139 07.05.2015	
101 Decision: A D/L No. 46011/61/2015-PC.II dated 16.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

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Case No.:11/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00134/AM16/	RLA File :31/83/040/00016/AM16/	Lic.No/Date:3110065414 07.05.2015	
102 Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

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	Case No.:55/18/87-ALC1/2015	Party Name:SUN PLAST	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00225/AM16/	RLA File :03/95/040/00064/AM16/	Lic.No/Date:0310795757 07.05.2015	
103	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously. The case is deferred.			
	Case No.:21/18/87-ALC1/2015	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
104	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously. The case is deferred.			
	Case No.:1/13/87-ALC1/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00107/AM16/	RLA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	
105	Decision: A D/L No. 46011/107/2015-PC.II dated 09.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information. The case is deferred.			
	Case No.:30/16/87-ALC1/2015	Party Name:HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00153/AM16/	RLA File :03/94/040/00014/AM16/	Lic.No/Date:0310795940 15.05.2015	
106	Decision: A copy of application has been forwarded to D/o C&PC on 27.08.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.			

107	Case No.:10/13/87-ALC1/2015	Party Name:ARVIND LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00116/AM16/	RLA File :08/24/040/00049/AM16/	Lic.No/Date:0810135287 18.05.2015	
	Decision: A copy of reply against D/o C&PC's letter dated 29.06.2015 has been received from the firm and the same is being forwarded to D/o C&PC for their comments. The case is deferred.			

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108	Case No.:33/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00156/AM16/	RLA File :03/94/040/00067/AM16/	Lic.No/Date:0310795972 18.05.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.			

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109	Case No.:31/16/87-ALC1/2015	Party Name:GTM PLASTICS LLP	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00154/AM16/	RLA File :03/94/040/00029/AM16/	Lic.No/Date:0310796128 22.05.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 27.08.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.			

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110	Case No.:32/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
	HQ File :01/87/050/00155/AM16/	RLA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015	
	Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.			

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Case No.:35/16/87-ALC1/2015	Party Name:GUARNIFLON INDIA PVT.LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00158/AM16/	RLA File :03/94/040/00122/AM16/	Lic.No/Date:0310796249 27.05.2015	
111 Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:50/18/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00220/AM16/	RLA File :03/95/040/01032/AM15/	Lic.No/Date:0310796244 27.05.2015	
112 Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:51/18/87-ALC1/2015	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00221/AM16/	RLA File :03/95/040/00014/AM16/	Lic.No/Date:0310796232 27.05.2015	
113 Decision: A copy of application was forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:43/18/87-ALC1/2015	Party Name:J.J. POLYPLAST PVT. LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00213/AM16/	RLA File :03/94/040/00065/AM16/	Lic.No/Date:0310796323 29.05.2015	
114 Decision: A copy of application was forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:2/13/87-ALC1/2015	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00108/AM16/	RLA File :05/24/040/00082/AM16/	Lic.No/Date:0510394417 03.06.2015	
115 Decision: A copy of application was forwarded to D/o C&PC on 28.07.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:36/16/87-ALC1/2015	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00159/AM16/	RLA File :03/94/040/00132/AM16/	Lic.No/Date:0310796440 04.06.2015	
116 Decision: A copy of application was forwarded to D/o C&PC on 27.08.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:40/18/87-ALC1/2015	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00210/AM16/	RLA File :03/95/040/00855/AM15/	Lic.No/Date:0310796439 04.06.2015	
117 Decision: A copy of application was forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:41/18/87-ALC1/2015	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00211/AM16/	RLA File :03/95/040/00856/AM15/	Lic.No/Date:0310796443 04.06.2015	
118 Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:14/16/87-ALC1/2015	Party Name:ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00137/AM16/	RLA File :02/24/040/00030/AM16/	Lic.No/Date:0210205857 05.06.2015	
119 Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:1/11/87-ALC1/2015	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00097/AM16/	RLA File :30/24/040/00045/AM15/	Lic.No/Date:3010103515 08.06.2015	
120 Decision: RLA and firm were requested vide letter dated 26.06.2015 to furnish 4.7 application expeditiously. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:1/14/87-ALC1/2015	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00121/AM16/	RLA File :04/24/040/00059/AM16/	Lic.No/Date:0410160647 08.06.2015	
121 Decision: A copy of application was forwarded to D/o C&PC on 15.07.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:8/16/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00131/AM16/	RLA File :05/24/040/00095/AM16/	Lic.No/Date:0510394463 08.06.2015	
122 Decision: A D/L No. 46011/61/2015-PC.II dated 16.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:20/16/87-ALC1/2015	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00143/AM16/	RLA File :30/24/040/00011/AM16/	Lic.No/Date:3010103514 08.06.2015	

123 **Decision:** A D/L No. 7/33/2015-TSW dated 29.09.2015 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue **last & final** reminder to the firm giving 15 days time for submission of the requisite information.

The case is deferred.

Case No.:24/16/87-ALC1/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00147/AM16/	RLA File :56/24/040/00011/AM16/	Lic.No/Date:5610004621 09.06.2015	
124	Decision: A copy of application was forwarded to D/o C&PC on 27.08.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
The case is deferred.			

Case No.:7/16/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00130/AM16/	RLA File :05/23/040/00062/AM16/	Lic.No/Date:0510394495 10.06.2015	

125 **Decision:** A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.

The case is deferred.

Case No.:9/16/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00132/AM16/	RLA File :05/24/040/00108/AM16/	Lic.No/Date:0510394515 10.06.2015	
126	Decision: A copy of application was forwarded to D/o C&PC on 27.08.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		

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Case No.:6/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00176/AM16/	RLA File :05/23/040/00064/AM16/	Lic.No/Date:0510394496 10.06.2015	
127	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

Case No.:26/18/87-ALC1/2015	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00196/AM16/	RLA File :26/24/040/00004/AM16/	Lic.No/Date:2610012716 10.06.2015	
128	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

Case No.:44/18/87-ALC1/2015	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00214/AM16/	RLA File :03/94/040/00080/AM16/	Lic.No/Date:0310796541 10.06.2015	
129	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

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Case No.:10/16/87- ALC1/2015	Party Name:NOSLAR INTERNATIONAL LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Approved
HQ File : 01/87/050/00133/AM16/	RLA File :05/24/040/00112/AM16/	Lic.No/Date:0510394545 12.06.2015	

Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/311/2015-TSW dated 01.10.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	Qty. required per 100.0 KGs of resultant product.
Nylon Bicycle Tyres with Cotton Chafer 64300 Pcs having weight of each tyre not exceeding 715 gms. +/- 2% fitted with Reflective Tape.	45974.50 kg	1. Natural Rubber	12.299 kg
		2. Synthetic Rubber (PBR)	19.500 kg
		3. Zinc Oxide	1.199 kg
		4. Titanium Dioxide	2.899 kg
		5. Precipitated Silica	8.699 kg
		6. Rubber Chemicals Anti-oxidents, Accelerators, Retarders and Peptizers	5.399 kg
		7. Bead Wire	12.200 kg
		8. Dipped Nylon Tyre Cord Fabric (840 D/I)	10.699 kg
		9. Cotton Chafer	0.052 SqM/per tyre
		10. Reflective Tape (Width 5mm)	4.20 Mtr.
		11. All other Misc. Chem./ Materials viz. Microcrystalline Wax, Paraffin Wax, Pigments and sulphur, Plasticizer, Coupling Agents, Activators and Fillers, Dip Chemicals excluding Resorcinol, mould Release agents, Tackifiers, Dip Chemicals Takifiers, Catalysts, sky loff	5.59 kg
		12. EPDM Rubber (Reprocessed)	21.5 kg
Note: There will be a value cap (i) up to 2% of FOB value of exports in case of Misc. Chemicals and (ii) up to 7% of FOB value of exports in case of Rubber Chemical, as per Handbook of Procedures.			
RLA may take consequential action as per Policy / Procedures.			

Case No.:42/18/87-ALC1/2015	Party Name:J.J. POLYPLAST PVT. LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00212/AM16/	RLA File :03/94/040/00064/AM16/	Lic.No/Date:0310796587 12.06.2015	
131 Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:12/16/87-ALC1/2015	Party Name:K.R.T. POLYMERS,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00135/AM16/	RLA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015	
132 Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:39/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00162/AM16/	RLA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015	
133 Decision: A copy of application has been forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

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Case No.:69/18/87-ALC1/2015	Party Name:VISION POLYMER PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00239/AM16/	RLA File :34/24/040/00085/AM16/	Lic.No/Date:3410041307 19.06.2015	
134 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
135 Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:12/18/87-ALC1/2015	Party Name:SPERRY PLAST LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00182/AM16/	RLA File :05/24/040/00129/AM16/	Lic.No/Date:0510394666 23.06.2015	
136 Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:63/18/87-ALC1/2015	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00233/AM16/	RLA File :34/24/040/00041/AM16/	Lic.No/Date:3410041315 23.06.2015	
137 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:56/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00226/AM16/	RLA File :03/95/040/00140/AM16/	Lic.No/Date:0310796833 24.06.2015	
138 Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:3/17/87-ALC1/2015	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
139 HQ File :01/87/050/00170/AM16/	RLA File :03/95/040/00561/AM15/	Lic.No/Date:0310796867 25.06.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Thus, it was decided to call for the application for further consideration.			

Case No.:13/18/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00183/AM16/	RLA File :05/24/040/00134/AM16/	Lic.No/Date:0510394697 25.06.2015	
140 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:28/18/87-ALC1/2015	Party Name:G B RUBBER PRODUCTS	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00198/AM16/	RLA File :31/83/040/00273/AM15/	Lic.No/Date:3110065508 25.06.2015	
141 Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:22/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00145/AM16/	RLA File :02/24/040/00046/AM16/	Lic.No/Date:0210205926 26.06.2015	
142	Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
The case is deferred.			

Case No.:23/16/87-ALC1/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00146/AM16/	RLA File :02/24/040/00047/AM16/	Lic.No/Date:0210205927 26.06.2015	
143	Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days. The case is deferred.		

Case No.:38/16/87-ALC1/2015	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00161/AM16/	RLA File :05/24/040/00125/AM16/	Lic.No/Date:0510394727 26.06.2015	
144	Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
The case is deferred.			

Case No.:29/18/87-ALC1/2015	Party Name:CIKAUTXO INDIA PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00199/AM16/	RLA File :31/83/040/00043/AM16/	Lic.No/Date:3110065522 01.07.2015	
145	Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to DIPP to furnish comments expeditiously.		
The case is deferred.			

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Case No.:2/14/87-ALC1/2015	Party Name:SANGIR PLASTICS PVT. LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00122/AM16/	RLA File :03/95/040/00940/AM15/	Lic.No/Date:0310797022 02.07.2015	
146	Decision: A copy of application was forwarded to D/o C&PC on 10.09.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.		
	The case is deferred.		

Case No.:45/18/87-ALC1/2015	Party Name:KONNARK POLYMER PVT. LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00215/AM16/	RLA File :03/94/040/00130/AM16/	Lic.No/Date:0310797038 02.07.2015	
147	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

Case No.:64/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00234/AM16/	RLA File :34/24/040/00076/AM16/	Lic.No/Date:3410041344 02.07.2015	
148	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

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Case No.:65/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00235/AM16/	RLA File :34/24/040/00077/AM16/	Lic.No/Date:3410041346 02.07.2015	
149	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
The case is deferred.			

Case No.:66/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
150	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

Case No.:3/14/87-ALC1/2015	Party Name: PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00123/AM16/	RLA File :04/24/040/00014/AM16/	Lic.No/Date:0410160761 03.07.2015	
151	Decision: A D/L dated 28.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.		
The case is deferred.			

Case No.:67/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00237/AM16/	RLA File :34/24/040/00079/AM16/	Lic.No/Date:3410041351 03.07.2015	
152	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

Case No.:68/18/87-ALC1/2015	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00238/AM16/	RLA File :34/24/040/00080/AM16/	Lic.No/Date:3410041352 03.07.2015	
153 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:24/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00194/AM16/	RLA File :15/24/040/00010/AM16/	Lic.No/Date:1510022068 04.07.2015	
154 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:2/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
155 Decision: A copy of application was forwarded to D/o C&PC on 27.08.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

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Case No.:3/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
156 Decision: A copy of application was forwarded to D/o C&PC on 27.08.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments within 15 days.			
The case is deferred.			

Case No.:4/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00127/AM16/	RLA File :02/24/040/00179/AM14/	Lic.No/Date:0210205950 06.07.2015	
157 Decision: A D/L dated 24.09.2015 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue last & final reminder to the firm giving 15 days time for submission of the requisite information.			
The case is deferred.			

Case No.:58/18/87-ALC1/2015	Party Name:SERVO-MED INDUSTRIES PVT.LTD.,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00228/AM16/	RLA File :03/95/040/00258/AM16/	Lic.No/Date:0310797077 06.07.2015	
158 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:46/18/87-ALC1/2015	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00216/AM16/	RLA File :03/94/040/00266/AM16/	Lic.No/Date:0310797093 07.07.2015	
159 Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:60/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00230/AM16/	RLA File :17/24/040/00027/AM16/	Lic.No/Date:1710006141 08.07.2015	
160 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:61/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00231/AM16/	RLA File :17/24/040/00028/AM16/	Lic.No/Date:1710006142 08.07.2015	
161 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:31/18/87-ALC1/2015	Party Name:FPI INDUSTRIES PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00201/AM16/	RLA File :31/83/040/00046/AM16/	Lic.No/Date:3110065532 09.07.2015	
162 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:62/18/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00232/AM16/	RLA File :17/24/040/00031/AM16/	Lic.No/Date:1710006148 10.07.2015	
163 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:34/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00204/AM16/	RLA File :52/24/040/00005/AM16/	Lic.No/Date:5210041578 14.07.2015	
164	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

Case No.:35/18/87-ALC1/2015	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00205/AM16/	RLA File :52/24/040/00006/AM16/	Lic.No/Date:5210041579 14.07.2015	
165	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

Case No.:39/18/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00209/AM16/	RLA File :56/24/040/00012/AM16/	Lic.No/Date:5610004644 14.07.2015	
166	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

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Case No.:59/18/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00229/AM16/	RLA File :03/95/040/00261/AM16/	Lic.No/Date:0310797230 14.07.2015	
167	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

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Case No.:47/18/87-ALC1/2015	Party Name:DODIA ESTABLISHMENT	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00217/AM16/	RLA File :03/94/040/00267/AM16/	Lic.No/Date:0310797270 15.07.2015	
168	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

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Case No.:57/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00227/AM16/	RLA File :03/95/040/00208/AM16/	Lic.No/Date:0310797257 15.07.2015	
169	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

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Case No.:1/16/87-ALC1/2015	Party Name: QREX FLEX PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00124/AM16/	RLA File :52/24/040/00021/AM16/	Lic.No/Date:5210041582 17.07.2015	
170 Decision: RLA and firm were requested vide letter dated 13.10.2015 to furnish 4.7 application expeditiously giving 3 working days time for submission of application. The Committee noted that the application has not yet been furnished by the RLA and firm. Thus, the Committee decided to issue last & final reminder to them giving 15 days time for submission of the requisite information. If the RLA and firm fail to submit the information within the stipulate time, the committee would be constrained to reject the case.			

Case No.:20/18/87-ALC1/2015	Party Name:VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00190/AM16/	RLA File :08/24/040/00089/AM16/	Lic.No/Date:0810135688 17.07.2015	
171 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously. The case is deferred.			

Case No.:5/16/87-ALC1/2015	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00128/AM16/	RLA File :05/24/040/00182/AM16/	Lic.No/Date:0510395019 21.07.2015	
172 Decision: RLA and firm were requested vide letter dated 03.11.2015 to furnish 4.7 application expeditiously giving 3 working days time for submission of application. The Committee noted that the application has not yet been furnished by the RLA and firm. Thus, the Committee decided to issue last & final reminder to them giving 15 days time for submission of the requisite information. If the RLA and firm fail to submit the information within the stipulate time, the committee would be constrained to reject the case. The case is deferred.			

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Case No.:23/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00193/AM16/	RLA File :15/24/040/00011/AM16/	Lic.No/Date:1510022070 23.07.2015	
173	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
The case is deferred			

Case No.:3/18/87-ALC1/2015	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00173/AM16/	RLA File :02/24/040/00071/AM16/	Lic.No/Date:0210206010 24.07.2015	
174	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
The case is deferred.			

Case No.:7/18/87-ALC1/2015	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00177/AM16/	RLA File :05/23/040/00179/AM16/	Lic.No/Date:0510395081 24.07.2015	
175	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

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Case No.:21/16/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00144/AM16/	RLA File :08/24/040/00093/AM16/	Lic.No/Date:0810135751 28.07.2015	
176 Decision: RLA and firm were requested vide letter dated 03.11.2015 to furnish 4.7 application expeditiously giving 3 working days time for submission of application. The Committee noted that the application has not yet been furnished by the RLA and Firm. Thus, the Committee decided to issue last & final reminder to the RLA and firm for furnishing the application. If the RLA and Firm fail to furnish the application within the stipulated period, the committee would be constrained to reject the case.			

Case No.:14/18/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00184/AM16/	RLA File :05/24/040/00207/AM16/	Lic.No/Date:0510395113 28.07.2015	
177 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:15/18/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00185/AM16/	RLA File :05/24/040/00210/AM16/	Lic.No/Date:0510395114 28.07.2015	
178 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:22/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00192/AM16/	RLA File :15/24/040/00009/AM16/	Lic.No/Date:1510022071 28.07.2015	
179	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously. The case is deferred.		

Case No.:27/18/87-ALC1/2015	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
180	HQ File :01/87/050/00197/AM16/	RLA File :30/24/040/00013/AM16/	Lic.No/Date:3010103571 28.07.2015
	Decision: A copy of application has been forwarded to DIPP on 29.10.2015. Comments awaited from DIPP.		

Case No.:25/18/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00195/AM16/	RLA File :15/24/040/00012/AM16/	Lic.No/Date:1510022072 30.07.2015	
181	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously. The case is deferred.		

Case No.:48/18/87-ALC1/2015	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00218/AM16/	RLA File :03/94/040/00294/AM16/	Lic.No/Date:0310797849 30.07.2015	
182	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously. The case is deferred.		

Case No.:49/18/87-ALC1/2015	Party Name:GAYATRI INDUSTRIES	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00219/AM16/	RLA File :03/94/040/00325/AM16/	Lic.No/Date:0310797835 30.07.2015	
183 Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:1/17/87-ALC1/2015	Party Name: GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
184	HQ File :01/87/050/00168/AM16/	RLA File :02/24/040/00076/AM16/	Lic.No/Date:0210206036 31.07.2015
Decision: In response to the letter, a copy of application has been received from RLA, which is being forwarded to D/o C&PC for their comments.			

Case No.:8/18/87-ALC1/2015	Party Name:BLS POLYMERS LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00178/AM16/	RLA File :05/23/040/00189/AM16/	Lic.No/Date:0510395158 03.08.2015	
185	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
The case is deferred.			

Case No.:30/18/87-ALC1/2015	Party Name:MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00200/AM16/	RLA File :31/83/040/00044/AM16/	Lic.No/Date:3110065581 04.08.2015	
186	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

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Case No.:37/18/87-ALC1/2015	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00207/AM16/	RLA File :52/24/040/00024/AM16/	Lic.No/Date:5210041596 06.08.2015	
187 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:38/18/87-ALC1/2015	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00208/AM16/	RLA File :53/24/040/00020/AM15/	Lic.No/Date:5310018517 06.08.2015	
188 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

Case No.:32/18/87-ALC1/2015	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00202/AM16/	RLA File :31/83/040/00041/AM16/	Lic.No/Date:3110065586 07.08.2015	
189 Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.			

Case No.:36/18/87-ALC1/2015	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00206/AM16/	RLA File :52/24/040/00023/AM16/	Lic.No/Date:5210041597 07.08.2015	
190 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:41/16/87-ALC1/2015	Party Name:AAVYA INDUSTRIES (P)LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00164/AM16/	RLA File :09/24/040/00278/AM16/	Lic.No/Date:0910062480 11.08.2015	
191	Decision: RLA and firm were requested vide letter dated 03.11.2015 to furnish 4.7 application expeditiously. Application awaited from RLA and firm. The Committee decided to issue last & final reminder giving 15 days time to submit the requisite information.		
	The case is deferred.		

Case No.:42/16/87-ALC1/2015	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00165/AM16/	RLA File :34/24/040/00135/AM16/	Lic.No/Date:3410041441 11.08.2015	
192	Decision: RLA and firm were requested vide letter dated 13.10.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue last & final reminder to the RLA and Firm giving 15 days time to submit the application.		
	The case is deferred.		

Case No.:43/16/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: withdrawn
HQ File :01/87/050/00166/AM16/	RLA File :30/24/040/00021/AM16/	Lic.No/Date:3010103579 11.08.2015	
193	Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to firm on repeat basis . Based on the firm's letter dated 21.10.2015, the Committee decided to withdraw the case.		

Case No.:4/18/87-ALC1/2015	Party Name:GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00174/AM16/	RLA File :02/24/040/00090/AM16/	Lic.No/Date:0210206065 12.08.2015	
194	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
	The case is deferred.		

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Case No.:44/16/87-ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00167/AM16/	RLA File :03/95/040/00382/AM16/	Lic.No/Date:0310798233 17.08.2015	
195	Decision: RLA and firm were requested vide letter dated 13.10.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue last & final reminder to the RLA and Firm giving 15 days time to submit the application.		
The case is deferred.			

Case No.:16/18/87-ALC1/2015	Party Name:MARUTI RUB PLAST PVT LTD	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00186/AM16/	RLA File :05/24/040/00231/AM16/	Lic.No/Date:0510395340 18.08.2015	
196	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
The case is deferred.			

Case No.:17/18/87-ALC1/2015	Party Name:SHAKTI ECOGREEN	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00187/AM16/	RLA File :06/24/040/00022/AM16/	Lic.No/Date:0610038205 19.08.2015	
197	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
The case is deferred.			

Case No.:33/18/87-ALC1/2015	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:18/87- ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00203/AM16/	RLA File :31/83/040/00071/AM16/	Lic.No/Date:3110065605 20.08.2015	
198	Decision: A copy of application has been forwarded to D/o C&PC on 16.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.		
The case is deferred.			

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Case No.: 9/18/87-ALC1/2015	Party Name: KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date: 18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00179/AM16/	RLA File :05/23/040/00217/AM16/	Lic.No/Date:0510395437 26.08.2015	
199 Decision: . A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.: 10/18/87-ALC1/2015	Party Name: KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date: 18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00180/AM16/	RLA File :05/23/040/00219/AM16/	Lic.No/Date:0510395438 26.08.2015	
200 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.: 11/18/87-ALC1/2015	Party Name: KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date: 18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00181/AM16/	RLA File :05/23/040/00220/AM16/	Lic.No/Date:0510395439 26.08.2015	
201 Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2015. Comments still awaited. The Committee decided that a reminder may be issued to D/o C&PC to furnish comments expeditiously.			
The case is deferred.			

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Case No.:2/17/87-ALC1/2015	Party Name:GUNJAN PAINTS LIMITED	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00169/AM16/	RLA File :08/24/040/00177/AM16/	Lic.No/Date:0810135992 07.09.2015	
202	Decision: RLA and firm were requested vide letter dated 13.10.2015 to furnish 4.7 application expeditiously. Application is awaited from RLA and firm. The Committee decided to issue last & final reminder to the RLA and Firm giving 15 days time to submit the application.		
	The case is deferred.		

Case No.:1/18/87-ALC1/2015	Party Name:ECOPLAST LTD.	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00171/AM16/	RLA File :03/94/040/00397/AM16/	Lic.No/Date:0310798976 21.09.2015	
203	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.		
	The case is deferred.		

Case No.:2/18/87-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:18/87-ALC1/2015 26.10.2015	Status: Deferred
HQ File :01/87/050/00172/AM16/	RLA File :34/24/040/00170/AM16/	Lic.No/Date:3410041531 21.09.2015	
204	Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, the Committee decided to issue a reminder to RLA and firm to furnish the application within 3 working days.		
	The case is deferred.		

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Meeting ended with a vote of thanks to the Chair.

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